

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1152  
ANSWERED ON:30.11.2012  
MINOR FOREST PRODUCE  
Patle Kamla Devi

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Union Government has implemented any scheme or issued guidelines to regulate minor forest products in the country including Chhattisgarh;
- (b) if so, the details thereof alongwith the State-wise details of minor forest products;
- (c) the funds sanctioned, released and utilised by the State Governments during each of the last three years and the current year; and
- (d) the steps taken/being taken by the Government to regulate the minor forest products and ensure their minimum support prices in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) Yes, Madam.

(b) & (c): Fund is extended to the State Governments by this Ministry under the Central Sector Scheme named Grants- in-Aid to State Tribal Development Cooperative Corporations etc. (STDCCs) for Minor Forest Produce (MFP) Operations. The list of State-wise details of Minor Forest Products and details of funds provided to and utilized by States are enclosed at Annexure. (I) & (II).

(d) A scheme to ensure Minimum Support Price (MSP) for Minor Forest Products (MFP) is envisaged based on the report of a Committee chaired by Dr. T. Haque which suggested appropriate measures for implementation of provisions regarding Ownership, Price Fixation, Value Addition and Marketing of Minor Forest Produce (MFP) for 13 Minor Forest Produces to increase the income of crores of tribals and forest dwellers.